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**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

M.A 180/00495/2019
&
Review Application NO.180/00027/2019
IN
Original Application No.180/00265/2017

Wednesday, this the 12th day of June, 2019

CORAM:

HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

1. Union of India,
Represented by Secretary
to Government of India,
Ministry of Communications,
(D/O Post)
New Delhi
2. The Chief Postmaster General,
Kerala Circle,
Thiruvananthapuram, Kerala
3. The Director of Accounts,
O/o Director of Accounts (Postal),
Kerala Circle, GPO Building,
Thiruvananthapuram-695 001.
4. The Postmaster,
Head Post Office,
Thrissur – 680 001. Review Applicants

(By Advocate Mrs.P.K.Latha,ACGSC)

V e r s u s

1. Shri P.Suseelan,
S/o Parameswaran Paniker (Late),
Aged 59 years,
Senior Superintendent of Post Offices,
Thrissur Division-680 001.
Department of Posts,

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residing at 3/91 Sumy's Kunjaluvila,
Arumanai P.O. Kanyakumari,
Tamilnadu – Pin 629 151.

....Respondent

ORDER

(BY CIRCULATION)

BY HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

RA No.180/00027/2019 in OA No.265/2017 has been filed by the respondents in the Original Application. The Original Application was disposed of by this Tribunal on 12.03.2019 and the copy of the order supplied on 14.3.2019. The Review Application is filed on 23rd May, 2019 along with M.A No.180/495/2019. The Review applicants have not stated any valid reason for the delay.

2. The RA is liable to be rejected on the following ground:

- 1) Rule 17(1) of CAT (Procedure) Rules provides for a Review to be filed within 30 days from the date of receipt of copy of the order sought to be reviewed. The Review applicants are seeking review of an order pronounced on 12.3.2019. The RA, thus is time barred. The judgment of Hon'ble Supreme Court in the case of **Chennai Metropolitan Water Supply and Sewage Board Vs. T.T.Murali Babu (2014) 4 SCC 108** refers.
- 2) No error apparent on the face of the order has been cited in the Review Application meriting a review.

3. There is no provision for condoning the delay in filing the RA. Therefore, this Tribunal is of the view that this Tribunal has no jurisdiction to

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condone the delay in filing the Review Application. Hence, the MA No.495/2019 is dismissed for delay as well as on merits. Consequent to the dismissal of the MA the Review Application is also dismissed. No costs.

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

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List of Annexures

1. Annexure RA-1 – True copy of the order dated 12.3.2019 in O.A No.265/2017 of the Central Administrative Tribunal, Ernakulam Bench.
